

**FORM A****PUBLIC ANNOUNCEMENT**

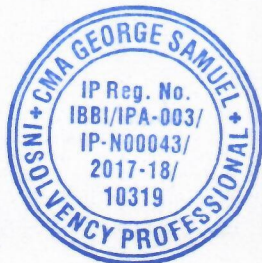
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHREEM SPA & RESORTS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Shreem Spa & Resorts Limited
2.	Date of incorporation of corporate debtor	19 <sup>th</sup> February 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55100GJ2009PLC056191
5.	Address of the registered office and principal office (if any) of corporate debtor	Solitaire Building, 3rd Floor, Opp. Bombay Garage, Shahibaug, Ahmedabad, GJ 380004
6.	Insolvency commencement date in respect of corporate debtor	23 <sup>rd</sup> September, 2019 (Order received on 30 <sup>th</sup> September, 2019)
7.	Estimated date of closure of insolvency resolution process	21 <sup>st</sup> March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	George Samuel, Reg No: IBBI/IPA-003/IP-N00043/2017-2018/10319
9.	Address and e-mail of the interim resolution professional, as registered with the Board	217, Ganesh Glory, Jagatpur, SG Highway, Ahmedabad-382481 <b>Email – <a href="mailto:gsforgs@gmail.com">gsforgs@gmail.com</a></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	217, Ganesh Glory, Jagatpur, SG Highway, Ahmedabad-382481 <b>Email – <a href="mailto:gsforgs@gmail.com">gsforgs@gmail.com</a></b>
11.	Last date for submission of claims	14 <sup>th</sup> October, 2019 (14 days of receipt of Order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at:	Web link: (a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) also can be obtained from IRP, address as provided in Sr. No. 10 above

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Shreem Spa & Resorts Limited on 23rd September, 2019.

The creditors of Shreem Spa & Resorts Limited are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.



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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02<sup>nd</sup> October, 2019  
Place: Ahmedabad



George Samuel  
(Interim Resolution Professional)

